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SLP(C)No. 9895 OF 2000
ITEM No.18

Court No.7

SECTION IVB
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.9895/2000
(From the judgement and order dated 09/02/2000 in LPA 386/98
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

PRATAP SINGH

Petitioner (s)

VERSUS

STATE OF HARYANA & ORS.

Respondent (s)

(With prayer for interim relief)

WITH

SLP(C)No.10512/2000

(With prayer for interim relief)

Date : 06/09/2002 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DORAISWAMY RAJU
HON'BLE MR. JUSTICE SHIVARAJ V. PATIL

For Petitioner (s) Mr. P.P. Rao, Sr.Adv.
Mr. B.S. Billowria,Adv.
Mr. D.K. Gupta,Adv.
Mr. Dinesh Kumar Garg,Adv.

For Respondent (s) Mr. M.S. Ganesh, Sr.Adv.
Mr. Subhash Ahuja,Adv.
Mrs. Manju Aggarwal,Adv.
Mr. Satya Mitra Garg,Adv.
Mr. Balbir Singh Gupta,Adv.

Mr. J.P. Dhanda,Adv.
Mrs. Raj Rani Dhanda,Adv.
Mr. Sunder Khatri,Adv.

Mr. Jana Kalyan Das,Adv.

Mr. Balbir Singh Gupta,Adv.

Mr. A. Sharan, Sr.Adv.
Mr. S. Chandra Shekhar,Adv.
Mr. C.D. Singh,Adv.
Mr. Amit Kumar,Adv.
Ms. Prerna Singh,Adv.
Mr. Himanshu Shekhar,Adv.

Mr. Prem Malhotra,Adv.

...2/-

.PA

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....T.....J
.SP2

Counsel on either side is permitted to file written
submissions by 14th September, 2002.

List on 16.09.2002 immediately at the end of the
miscellaneous matters for hearing.

.SP1

(Neena Verma)
Court Master

(K.K. Chadha)
Court Master